

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 19

Dated: Guwahati, the 1st April, 2024

Pursuant to the judgment dated 04-08-2023 passed by the Hon'ble Gauhati High Court in *Criminal Appeal (J) No. 46/2017 (Ajit Kumar Vs. The State of Assam)*, Hon'ble the Chief Justice has been pleased to direct all the Criminal courts under the jurisdiction of Hon'ble Gauhati High Court to mandatorily prepare a "***Warrant of Commitment on a sentence of imprisonment or fine***" in terms of Form No. 34 as prescribed under schedule Second to the Cr.P.C.

While transmitting the records to the High Court when summoned in an appeal, the Warrant shall also include a Custody Certificate given in **Annexure "A"**.

A detailed Custody Certificate of every accused convicted and committed to prison shall also be maintained by the Superintendent of the Central Jail/District Jail concerned.

This Notification shall come into force with immediate effect.

By Order,
Sd/- S. Dhar

REGISTRAR (JUDICIAL)

Memo No. HC. III - 07/2015/1318-1345/ G

dated 01-04-2024.

Copy to:-

1. The Advocate General, Assam/ Nagaland/ Mizoram / Arunachal Pradesh for information.
2. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
3. The Director General of Police, Assam / Nagaland / Mizoram / Arunachal Pradesh.
4. The Registrar (Vig./Judl./ Admin./ Esstt.), Gauhati High Court, Guwahati.
5. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Yupia.

(He is requested to circulate this Notification amongst all the Subordinate Courts of his State).

6. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
7. The District & Sessions Judge,
Bajali / Baksa / Barpeta / Biswanath / Bongaigaon / Cachar / Charaideo / Chirang / Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Hojai / Jorhat / Kamrup (M) / Kamrup / Karimganj / Karbi Anglong / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / South Salmara-Mankachar / Tinsukia / Udalguri / West Karbi Anglong.

(He/she is requested to circulate this Notification amongst all the Judicial Officers/ Superintendents of Central Jails/District Jails of his /her district).

8. The Inspector General of Prisons,
Assam / Nagaland / Mizoram / Arunachal Pradesh.

(He/she is requested to circulate this Notification amongst all the Superintendents of Central Jails/District Jails of their respective State).

9. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
10. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
11. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
12. The President/Secretary, All Assam Lawyers' Association, Guwahati.
13. The President/Secretary, Lawyers' Association, Guwahati.
14. The Senior Information Technology Consultant, Gauhati High Court, Guwahati.
15. The Joint Registrar (_____), Gauhati High Court, Guwahati.
16. The Director, Law Research Institute, Gauhati High Court, Guwahati.
17. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
18. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.